

ITEM NO.24

COURT NO.1

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.16543/2024

(Arising out of impugned final judgment and order dated 15-07-2024 in WPMD No.10526/2021 passed by the High Court of Judicature at Madras)

S. CHANDRAN & ORS.

Petitioner(s)

VERSUS

HENRI TIPHAGNE & ORS.

Respondent(s)

(With IA No.163290/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH S.L.P.(C) No.16666/2024 (XII)

(With I.R. and IA No.164723/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 02-08-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Shreyash Lalit, Adv.  
Mr. Mohd Faraz Anees, AOR  
Mr. Devesh Tripathi, Adv.  
Mr. Abhishek Yadav, Adv.  
Mr. Kartik Vashisht, Adv.  
Ms. Pragya Agrawal, Adv.  
Mr. Mukeshwar Nath Dubey, Adv.  
Ms. Tsering Chosdon, Adv.

Mr. Shantanu Shandilya, Adv.  
Ms. Nabeena N Alikadli, Adv.  
Mr. Ajay Kumar, Adv.  
Mr. Ashish Parashar, Adv.

Mr. Kapil Sibal, Sr. Adv.  
Ms. Jagrati Singh, AOR  
Mr. Anuroop Chakravarty, Adv.  
Mr. Shivanshu Bhardwaj, Adv.  
Mr. Abhik Chimni, Adv.  
Mr. Faraz Anees, Adv.  
Mr. Abhishek Yadav, Adv.  
Mr. Kartik Kaushal, Adv.  
Mr. Archit Mudgal, Adv.  
Ms. Savya Garg, Adv.  
Ms. Priyanshi Bhardwaj, Adv.

**For Respondent(s)**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Issue notice, returnable in three weeks.
- 2 Liberty to serve the respondents through dasti, in addition.
- 3 List the Special Leave Petitions on 27 August 2024.
- 4 Till the next date of listing, the impugned order dated 15 July 2024 passed by the High Court of Madras in WP (MD) No 10526 of 2021, shall remain stayed.

**(CHETAN KUMAR)**  
A.R. -cum-P.S.

**(SAROJ KUMARI GAUR)**  
Assistant Registrar